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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD
M.A.NO.691/96 in O.A.NO.19/92

Between:

Date of Order: 8.8.96.

[Redacted]
[Redacted]

1. The Secretary, Min. of Defence,
New Delhi.
2. Director, Dept. of Expenditure,
Min. of Finance, Govt. of India,
New Delhi.
3. SA to RM & Director General of Research
and Development, Min. of Defence,
Govt. of India, D.R.D.O.,
New Delhi - 110 001.

And
G.Veeraiyah

Counsel for the Applicant : Mr.Koka Satyanarayana Rao
Counsel for the Respondents : Mr.N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Mr.Satyanarayana for Mr.N.R.Devraj for the applicants in this
M.A. None for the respondents.

Respondents in this OA 19/92 have filed this MA for
extension of time for implementing the judgement upto 30.9.96.
In the circumstances referred to, MA for extension of time is
allowed and the judgement should be implemented by 30.9.96.
No further time will be granted.

MA is ordered accordingly.

Anubha
DEPUTY REGISTRAR (J)

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M.A.NO.691/96 in O.A.NO.19/92

Copy To:

1. The Secretary, Min. of Defence,
New Delhi.
2. Director, Dept. of Expenditure,
Min. of Finance, Govt. of India,
New Delhi.
3. SA to RM & Director General of Research
and Development, Min. of Defence,
Govt. of India, D.R.D.O.,
New Delhi - 110 001.
4. One copy to Mr.Koka Satyanarayana, Advocate,
CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr.CGSC,
CAT, Hyderabad.
6. One copy to Library,CAT, Hyderabad.
7. One duplicate copy.

YLKR

23/8/96
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 8.8.96

ORDER/JUDGEMENT

O.A. NO./R.A/C.P. No. HA 691/96

in

O.A. No. 19/92

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLKR

II COURT

PL. Check for
Court Title property
28/8

